

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6007
ANSWERED ON:05.05.2003
GENDER DISCRIMINATION AMONG AI CREW
ALE NARENDRA

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government directive allowing air hostesses to serve till the age of 58 years treating them at par with male crew has been implemented by Air India;
- (b) if not, the reasons therefor;
- (c) the steps being taken to ensure that these directives are implemented by Air India;
- (d) whether the air hostesses in Air India are denied in the flight career progression;
- (e) if so, the measures contemplated to end this discrimination;
- (f) whether the Government are aware that the air hostesses in Air India in the age group of 45 to 50 years have to under go medical examinations whereas the same is not applicable for male crew; and
- (g) if so, the steps being taken to remove this gender discrimination?

Answer

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK)

- (a), (b) and (c) : Government directive allowing air hostesses to serve till the age of 58 years treating them at par with male crew is sub-judice in the Supreme Court of India. As per the order of the Supreme Court, Air India is allowing air hostesses to fly upto 58 years age subject to medical fitness.
- (d), (e), (f) and (g): No Sir, air hostesses are allowed career progression in accordance with settlement dated 5th June, 1997. However, the issue of hierarchy on board the aircraft is subjudice before the Supreme Court. Similarly the issue of undergoing annual medical examination & weight checks irrespective of sex is also subjudice.